

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P.No.117/98 in
O.A.No.1261/97.

Dt. of Decision : 07-01-99.

R.Bhasker Rao

..Applicant.

Vs

Sri A.V.B.Menon
Chief Postmaster General,
A.P.Circle, Hyderabad-1.

..Respondent.

Counsel for the applicant : Mr.B.S.A.Satyanarayana

Counsel for the respondents : Mr.B.N.Sarma, Sr.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

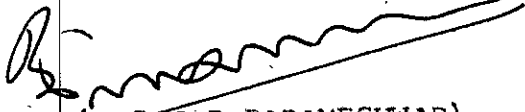
Heard Mr. Gurupadam for Mr. B.S.A. Satyanarayana, learned counsel for the applicant and Mr. B.N. Sarma, learned counsel for the respondents.

2. The judgement in the OA ~~is~~ reads as below:-

"The pay of the applicant should be fixed in the post of AHRO Supervisory cadre in accordance with FR 22(1)(a)(i) (old FR 22(C)) w.e.f., the date he assumed charge ~~as~~ as AHRO nationally. He is entitled for arrears on that basis w.e.f., 22-9-96 i.e., one year prior to filing of this OA. (This OA is filed on 22-9-97)."

3. To-day the learned counsel for the respondents produced a letter stating that the order of this Tribunal dated 25-09-97 has been implemented and that has been confirmed by the concerned authority Incharge.

4. In view of the above the CP is closed. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

7.1.99

Dated : The 7th January, 1999.
(Dictated in the Open Court)